

[Shri Annasaheb P. Shinde]

Products (Movement Control) Second Amendment Order, 1973 (Hindi and English versions) published in Notification No. G.S.R. 353(E) in Gazette of India dated the 19th July, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-5336/73.]

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): I beg to lay on the Table a copy of Notification No. SO 408(E) (Hindi and English versions) published in Gazette of India dated the 25th July, 1973 making certain amendment to the Delhi, Meerut and Bulandshahr Milk and Milk Products Control Order, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [Placed in Library See No LT-5337/73.]

12.56-1/2 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the State Bank Laws (Amendment) Bill, 1973, which has been passed by the Rajya Sabha at its sitting held on the 30th July, 1973."

12.57 hrs.

STATE BANK LAWS (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the State Bank Laws (Amendment) Bill, 1973, as passed by Rajya Sabha.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have given an adjournment motion....

MR. SPEAKER: I did not allow it. I am not permitting

(Interruptions)

MR. SPEAKER: There has already been a discussion in the House. I am not allowing him. Unless I call a Member, he cannot speak. Nothing will go on record. Shri R. K. Sinha.

(Interruptions)

MR. SPEAKER: A member is supposed to speak only when called by the Speaker. If he speaks when not called by the Speaker, it is not recorded. I have called only Shri R. K. Sinha.

(Interruptions)

13.00 hrs.

RE. FLOODS IN FAIZABAD AND SOME OTHER DISTRICTS OF UTTAR PRADESH

SHRI R K SINHA (Faizabad): In UP the river Sarada has crossed the danger level in the districts of Lakhimpur Kheri, Farukhabad and Faizabad. The reports, as they have appeared in the Statesman of today, mention about 21 deaths. Among the reported deaths, two are from Budayun, two from Farukhabad and four from Faizabad. These deaths constitute a serious matter and I would request you to allow a two-hour discussion under rule 193.

The highest bridge in Faizabad district at Barun, is submerged under water. On the 30th July, 160 millimetres of rainfall was recorded from the district of Faizabad and about a dozen deaths are suspected. I would like to say that, in the last week of July, the quantum of rainfall in the district of Faizabad was six times the average in the same period in the last 20 years. Roads are breached. There

is no movement of buses The district of Faizabad is in a peculiar position. It is bounded on the south by the river Gomati and on the north by the river Ghagra, and in between seven rivers flow from west to east, they are small rivers, but in 1971 they flooded half the villages of the district The same situation obtains today in the district of Faizabad There have been representations to the UP Government from the District Congress Committee, Faizabad, personally and through letters and telegrams I have written to the Home Minister under whose guidance the President's rule in UP is going on, to the Adviser to the UP Government and to the Governor of UP I would like to say that this district of Faizabad was a drought-affected district before 15th July because of sub-normal rains, but the UP Government did not, statistically, agree to include this because the rainfall for four separate periods was added up and the district average was wrongly declared

SHRI JYOTIRMOY BOSU (Diamond Harbour) On a point of order

SHRI R K SINHA More than 2,000 villages are submerged under water In Lakhimpur Kheri, Bara Banki, Sultanpur, Faizabad and many other places, 21 deaths have been reported There must be many more deaths which have not been reported I would draw your attention to this situation and would request you to allow a two-hour discussion in this House under rule 193

MR SPEAKER Kindly sit down He has raised a point of order

SHRI R K SINHA I cannot understand this What he says is sensible and what we say is not sensible? He is holding the House to ransom To him deaths due to floods do not matter He wants a monopoly on discussions

SHRI JYOTIRMOY BOSU My point of order is this To-day there

is a discussion on UP You allow this under Rule 377 but when we from the Opposition give notices under Rule 377, they are treated with scant regard I regret to say this.

MR SPEAKER This is not a point of order

SHRI P M MEHTA (Bhavnagar) I have a submission to make

MR SPEAKER Yours is already pending

SHRI P M MEHTA I repeated this notice for the fourth time to-day.

Three from this side were allowed but I am not allowed

MR SPEAKER I will give you time

Now we adjourn for lunch and re-assemble at 2 O'clock

13 07 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock

The Lok Sabha re-assembled after Lunch at Five Minutes past Fourteen of the Clock

[MR DEPUTY-SPEAKER in the Chair]

MR DEPUTY-SPEAKER We now take up further consideration of the Indian Railways (Amendment) Bill Shri Tiwari

SHRI R K SINHA (Faizabad) Sir on a point of order I have raised a discussion under Rule 377 Shri Balgovind Verma, Deputy Minister for Irrigation was here and he had promised to speak He was to reply after lunch hour. I would like that, under the rules, you may decide that he may speak tomorrow on the subject The Speaker had allowed a discussion under Rule 377 after lunch hour though the Deputy Minister was prepared to reply

SHRI JYOTIRMOY BOSU (Diamond Harbour): Is everything going on record? Did you call him to speak?

MR DEPUTY-SPEAKER I have listened to him.

SHRI DINEN BHATTACHARYYA (Serampore) Sir, I want to make a submission on this.

MR DEPUTY-SPEAKER O Sir, please, there is no point in it. He has made his submission.

SHRI JYOTIRMOY BOSU My submission is very simple.

MR DEPUTY-SPEAKER I really do not know what transpired before lunch.

SHRI R K SINHA Sir, Baldev Prasad Verma rose when the House rose for lunch.

MR DEPUTY-SPEAKER Well, I do not know.

SHRI JYOTIRMOY BOSU This is a mutual admiration society.

MR DEPUTY-SPEAKER I am trying to understand it. I am not content with the mutual admiration society.

Your submission is that you were allowed. Let me understand the situation. His submission is that he was allowed to raise a point under Rule 377 and he did that and the House adjourned.

SHRI R K SINHA Before the House adjourned, Shri Verma was going to make a statement. He got up ten minutes before the House adjourned. As the House was to adjourn for lunch, the Speaker said that he might continue his speech after lunch.

MR DEPUTY-SPEAKER You want to make this submission that you raised the point but the Mem-

bers wanted to go for lunch and automatically the House was adjourned. (Interruptions).

SHRI R K SINHA It was not adjourned. Mr Bosu, you cannot hold us to ransom. We will oust you out. Under Rule 377 I raised a point regarding the death of 22 persons in UP. Shri Verma rose to speak. But, then the House was adjourned on the understanding that he would speak after lunch. If he is not here due to ill health let him reply tomorrow.

MR DEPUTY-SPEAKER Well in this matter, I had naturally to seek a clarification from the Table because I was not in the Chair and I have been told that there was no such understanding that the Minister will reply tomorrow. In any case let this matter be referred to the Speaker because he was in the Chair at that time.

His submission on this matter will be referred to the Speaker. I am not competent to take a decision on something on facts which occurred when the Speaker was in the Chair. It will be referred to him.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH) I shall convey it to the hon. Minister concerned.

MR DEPUTY-SPEAKER The hon. Minister of Parliamentary Affairs also has said that he will convey it to the hon. Minister. So, this thing will be sorted out. But I cannot do it just now.

SHRI DINEN BHATTACHARYYA It has been reported in the papers that after the Railway Minister replied to the debate under Rule 193 yesterday in this House on the issue of the locomotive's strike, he had given an ultimatum of 48 hours to withdraw the strike. If that is true, then that will aggravate the situation. I know that he has denied it, but the press report is there. So I would ask the hon. Minister, because he would also be in a position to state the correct

position, that no such ultimatum has been given, and the leaders of the locomen could come to Delhi and talk to the hon. Minister regarding their strike. I want a categorical reply from the hon. Minister on this point

SHRI S M BANERJEE (Kanpur): We are trying to contact those leaders who are either underground or who are far away from Delh. at places like Tiruchirappalli and Lumding in Assam We have received telegrams also This ultimatum of 48 hours would expire by 8 p.m. tomorrow. It will be difficult for them to come to Delhi within that period So, I would request the hon Deputy Minister to assure the House that this 48 hours' restriction or this lakshmanrekha will not be there so that those people could come to Delhi for negotiations

श्री रामावतार शास्त्री (पटना) लोको-मैन की जो हड़ताल चल रही है उस पर हुई बहस के दौरान मंत्री जी ने कहा था कि किसी को गिरफ्तार नहीं किया जाएगा। मुझे खबर मिली है कि आज भी गिरफ्तारियां जारी हैं जोकि उनके आशवासन के विपरीत है। इसमें स्थिति सुधरती नहीं, बिगड़ती। स्थिति को सुधारने के लिए यह आवश्यक है कि गिरफ्तारियों को बन्द किया जाए और जिन को गिरफ्तार किया गया है उनको छोड़ दिया जाए।

SHRI JYOTIRMOY BOSU: All this is going on record, Sir?

SHRI K P. UNNIKRISHNAN (Badagara) Through your good self, Sir, I want to request the Minister of External Affairs to come out with a statement about the great bombing that is taking place against the civilian population in Cambodia where a whole village has been raged to the ground.

SHRI S. M. BANERJEE It is not by mistake that it has been bombed, but the Americans have done it deliberately.

श्री संकर दयाल सिंह (चतरा). लोकोमैन की हड़ताल के कारण बड़ी अव्यवस्था है और बहुत कम गाडियां चल रही हैं और जो चल भी रहीं हैं वे समय पर नहीं चल रही हैं। कल शाम को दिल्ली एक्सप्रेस, अपर इंडिया एक्सप्रेस आदि महत्वपूर्ण गाडियां भी यहाँ से बन्द हो गई हैं जिन के कारण हम गरीब जो एम पीज. हैं उनके घरों पर दस दस और बारह बारह लोग पड़े हुए हैं। मेरी विरोधी दलों के नेताओं में प्रार्थना है कि वे कृपया हड़ताल समाप्त करवाने में योगदान दें ताकि सरकार आगे बढ़ सके।

SHRI D N TIWARY (Gopalganj). Before I begin my speech on the Bill I have to make one submission We have read in the papers that there is a run on the banks for exchange of Rs 100 notes on the false plea that it may be demonetised or some such thing I want that the Finance Minister should make a statement about this

MR DEPUTY-SPEAKER: I am told that a calling-attention for this has been admitted for tomorrow. But I really do not know what the hon Member wants Does he expect Government to come forward here with a statement that they are going to demonetise?

SHRI D N TIWARY: I do not know But it has come in the papers

SHRI DINEN BHATTACHARYYA What is the reply of the Minister?

MR DEPUTY-SPEAKER He will reply when he gets up to reply to the debate

14.15 hrs.

INDIAN RAILWAYS (AMENDMENT) BILL—Contd.

MR. DEPUTY SPEAKER: We now resume consideration of the following motion moved by Shri Mohd. Shafi